

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 1631 of 2012

(Arising out of **Order-in-Original** No.VI-STX-001-COM-031-12 dated 24.02.2012 passed by
Commissioner of Central Excise, Customs & Service Tax, Visakhapatnam-I)

M/s ADM Agro Industries Latur .. **APPELLANT**
& Vizag Ltd.,

Flat No FF2,
1st Floor #9-17-21,
Gottumukkula Mansion,
Amar Nagar,CBM Compound,
Visakhapatnam,
Andhra Pradesh – 530 003.

VERSUS

Commissioner of Central Excise .. **RESPONDENT**
and Service Tax

Visakhapatnam - I

Port Area,
Visakhapatnam,
Andhra Pradesh – 530 035.

APPEARANCE:

None for the Appellant.

Shri B. Subhas Chandra Bose, Authorized Representative for the Respondent.

CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30562/2025

Date of Hearing: 02.12.2025

Date of Decision: 02.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. Perused the records. It is apparent from the records that appellant had not appeared on 01.07.2025 & 20.11.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)